

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 215/TT/2016**

**Coram:**

**Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member**

**Date of Order : 22.03.2018**

**In the matter of:**

Determination of transmission tariff from COD to 31.3.2019 for **Asset-1:** 2 Nos. 400 KV Line bays at Narendra (New), 2 Nos. 400 kV line bays at Madhugiri (Tumkur), 2X63 MVAR (fixed) line reactors (with 600 ohm NGRs) at Narendra (New) and 2X63MVAR (fixed) line reactors (with 600 ohm NGRs) at Madhugiri (Tumkur) for Narendra (New) - Madhugiri (Tumkur) 765 kV D/C line (initially charged at 400 kV), **Asset-2:** 2 Nos. 400 kV line bays at Madhugiri (Tumkur) for Madhugiri (Tumkur) -Bidadi 400 kV D/C (Quad) line and **Asset-3:** 2 Nos. 400 kV line bays at Bidadi for Madhugiri (Tumkur) - Bidadi 400KV D/C (Quad) line under "Sub-station extension works associated with transmission system required for evacuation of power from Kudgi TPS (3 X 800 MW in Phase -I) of NTPC Limited" in Southern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Karnataka Power Transmission Corporation Ltd. (KPTCL),  
Kaveri Bhawan, Bangalore-560 009.



2. Transmission Corporation of Andhra Pradesh Ltd. (APTRANSCO),  
Vidyut Soudha,  
Hyderabad-500 082
3. Kerala State Electricity Board (KSEB),  
Vaidyuthi Bhavanam,  
Pattom, Thiruvananthapuram-695 004.
4. Tamil Nadu Generation and Distribution Corporation Limited  
NPKRR Maaligai, 800, Anna Salai,  
Chennai-600 002.
5. Electricity Department,  
Government of Goa  
Vidyuti Bhawan, Panaji  
Goa 403001
6. Electricity Department,  
Government of Pondicherry,  
Pondicherry-605 001.
7. Eastern Power Distribution Company of Andhra Pradesh Ltd. (APEPDCL),  
APEPDCL, P&T Colony,  
Seethmmadhara, Vishakhapatnam,  
Andhra Pradesh.
8. Southern Power Distribution Company of Andhra Pradesh Ltd. (APSPDCL),  
Srinivasasa Kalyana Mandapam Backside,  
Tiruchanoor Road, Kesavayana Gunta,  
Tirupati-517 501
9. Central Power Distribution Company of Andhra Pradesh Ltd. (APCPDCL),  
Corporate Office, Mint Compound,  
Hyderabad-500 063.
10. Northern Power Distribution Company of Andhra Pradesh Ltd. (APNPDCL),  
Opp. NIT Petrol Pump,  
Chaitanyapuri, Kazipet,  
Warangal-506 004.



11. Bangalore Electricity Supply Company Ltd. (BESCOM),  
Corporate Office, K. R. Circle,  
Bangalore-560 001.
12. Gulbarga Electricity Supply Company Ltd. (GESCOM),  
Station Main Road, Gulbarga.  
Karnataka
13. Hubli Electricity Supply Company Ltd. (HESCOM),  
Navanagar, PB Road,  
Hubli, Karnataka.
14. MESCOM Corporate Office,  
Paradigm Plaza, AB Shetty Circle,  
Mangalore-575 001.
15. Chamundeswari Electricity Supply Corporation Ltd. (CESC),  
927, L J Avenue, Ground Floor,  
New Kantharaj Urs Road,  
Saraswathipuram, Mysore-570 009
16. Transmission Corporation of Telangana Ltd,  
Vidhyut Sudha, Khairatabad  
Hyderabad 500082

.....Respondents

### **ORDER**

Annual Fixed Cost under Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”) was allowed vide order dated 6.3.2017 for the years 2016-17 and 2017-18 for **Asset-1**: 2 Nos. 400 kV Line bays at Narendra (New), 2 Nos. 400 kV line bays at Madhugiri (Tumkur), 2X63 MVAR (fixed) line reactors (with 600 ohm NGRs) at Narendra (New) and 2X63 MVAR (fixed) line reactors (with 600 ohm NGRs)



at Madhugiri (Tumkur) for Narendra (New)-Madhugiri (Tumkur) 765 kV D/C line (initially charged at 400 kV), **Asset-2:** 2 Nos. 400 kV line bays at Madhugiri (Tumkur) for Madhugiri (Tumkur)-Bidadi 400 kV D/C (Quad) line and **Asset-3:** 2 Nos. 400 kV line bays at Bidadi for Madhugiri (Tumkur)-Bidadi 400 kV D/C (Quad) line under "Sub-station extension works associated with transmission system required for evacuation of power from Kudgi TPS (3 X 800 MW in Phase -I) of NTPC Limited" in Southern Region (hereinafter referred to as "transmission asset").

2. The PGCIL vide letter dated 29.1.2018 has submitted that tariff was allowed under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the POC charges only up to 31.3.2018 and requested to allow tariff up to 31.3.2019 in order to continue the billing and inclusion in the POC charges.

3. We have considered the submissions of PGCIL. The tariff is allowed for the instant assets for the year 2018-19 under proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the POC charges, subject to adjustment as provided under proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. The details of transmission tariff claimed and allowed for the instant assets for 2018-19 is as under:-

(₹ in lakh)		
Assets	AFC claimed	AFC allowed
<b>Asset-1</b>	1344.57	1075.66
<b>Asset-2</b>	258.08	206.46
<b>Asset-3</b>	487.76	310.43



4. All other terms of order dated 6.3.2017 remains unchanged.

sd/-  
**(Dr. M.K. Iyer)**  
**Member**

sd/-  
**(A.S. Bakshi)**  
**Member**

sd/-  
**(A.K. Singhal)**  
**Member**

sd/-  
**(P.K. Pujari)**  
**Chairperson**

